



DEPUTY GENERAL MANAGER & RECOVERY OFFICER  
RECOVERY CELL  
EASTERN REGIONAL OFFICE

Tel: 033-23023000

E Mail: [recoveryero@sebi.gov.in](mailto:recoveryero@sebi.gov.in)

**Notice of Attachment of Bank Account**

**Attachment Proceeding No. 15257 of 2026**

**Certificate No. 9013 of 2026**

**The Principal Officer/  
Chairman & Managing Director/ CEO,  
All the Banks in India**

1. Whereas a **Recovery Certificate No. 9013 of 2026 dated February 06, 2026**, has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum of **Rs.5,61,000/- (Rupees Five Lakh Sixty One Thousand Only)**, as detailed below along with further interest, all costs, charges and expenses etc., against **Pramod Kumar Jain (PAN: ACLPJ7469D) ["Defaulter"]** and the same is due from them in respect of the said certificate. A **Notice of Demand dated February 06, 2026** has been issued to the above named.

Description of Dues	Amount (Rs.)
Penalty imposed by the Adjudicating Officer vide Order No. Order/AS/YK/2024-25/31270 dated March 18, 2025 against Pramod Kumar Jain (PAN: ACLPJ7469D) in the matter of Illiquid Stock Options	5,00,000/-
Interest from 18/03/2025 to 06/02/2026 @ 1% p.m.	60,000/-
Recovery Cost	1,000/-
<b>Total</b>	<b>5,61,000/-</b>

2. And whereas, there is sufficient reason to believe that the defaulter may dispose of the amounts/proceeds in the Bank accounts held with your Bank and realization of amount due under the certificate would in consequence be delayed or obstructed.
3. It is, therefore, in exercise of powers conferred on me, I hereby order to attach the following with immediate effect **to the extent of above said dues:**
- All account/s by whatever name called including lockers of the Defaulter, either singly or jointly with any other person/s, held with your Bank; and
  - All other amount/ proceeds due or may become due to the Defaulter or any money held or may subsequently hold for or on account of the Defaulter.



4. It is further ordered with immediate effect that **NO Debit** shall be made in the said account/s to the extent of the total dues mentioned above until further orders from the Recovery Officer of SEBI. However, the credits, if any, into the account may be allowed.
5. You are hereby directed to provide the following immediately to the undersigned on service of this Notice:
  - i. Details of all the Accounts including Lockers held by the defaulter with your Bank,
  - ii. Copy of the Account Statement/s for the latest one year in respect of all the Accounts;
  - iii. Confirmation of Attachment of the said account/s
  - iv. Complete details of all loan/ advances accounts along with the details of assets charged for the said loan/advances.
6. If the defaulter is not having any type of account with your bank/not having any balance in the account of the defaulter, the same shall be also informed on the email: [recoveryero@sebi.gov.in](mailto:recoveryero@sebi.gov.in)
7. This Notice of attachment is issued in exercise of powers conferred under Section 28A(1), 11(2)(ia) of SEBI Act, 1992 r/w Section 226 and the Second Schedule of the Income Tax Act, 1961.

Given under my hand and seal at Kolkata this 10<sup>th</sup> day of April, 2026.

SEAL



Mitrajeet Dey  
RECOVERY OFFICER

मित्रजीत दे / Mitrajeet Dey  
वसुली अधिकारी एवं उप महाप्रबंधक  
Recovery Officer & Dy. General Manager  
भारतीय प्रतिभूति और विनिमय बोर्ड  
Securities and Exchange Board of India  
कोलकाता / Kolkata

Copy to:

**Pramod Kumar Jain**

**Address:** 106, Girish Ghosh Road, Ward No. 18, Bally, Howrah, West Bengal - 711202

**With a direction not to receive/ recover/ demand the proceeds/ money held / to be held in the aforesaid accounts.**



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Notice of Attachment of MF & Demat Account

Attachment Proceeding No. 15281 of 2026

Certificate No. 9013 of 2026

The Managing Director,  
National Securities Depository Limited,  
Trade World, A wing, 4th & 5th Floors,  
Kamala Mills Compound, Lower Parel,  
Mumbai - 400013

The Managing Director,  
Central Depository Services (India) Limited,  
17th Floor, P J Towers, Dalal Street,  
Fort, Mumbai - 400001

The Principal Officer / Chairman & Managing Director / CEO  
All the Mutual Funds in India

1. Whereas a Recovery Certificate No. 9013 of 2026 dated February 06, 2026, has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum of Rs.5,61,000/- (Rupees Five Lakh Sixty One Thousand Only), as detailed below along with further interest, all costs, charges and expenses etc., against Pramod Kumar Jain (PAN: ACLPJ7469D) ["Defaulter"] and the same is due from them in respect of the said certificate. A Notice of Demand dated February 06, 2026 has been issued to the above named.

Description of Dues	Amount (Rs.)
Penalty imposed by the Adjudicating Officer vide Order No. Order/AS/YK/2024-25/31270 dated March 18, 2025 against Pramod Kumar Jain (PAN: ACLPJ7469D) in the matter of Illiquid Stock Options	5,00,000/-
Interest from 18/03/2025 to 06/02/2026 @ 1% p.m.	60,000/-
Recovery Cost	1,000/-
<b>Total</b>	<b>5,61,000/-</b>

2. And whereas, there is sufficient reason to believe that the Defaulter may dispose of the securities/ instruments in the Demat account/s or Mutual fund folio/s held with you and realization of amount due under the certificate would in consequence be delayed or obstructed.
3. It is, therefore, in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:



- i. All Demat account/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.
  - ii. All Mutual fund folio/s whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.
4. It is further ordered with immediate effect that **NO Debit** shall be made in the said accounts/folios until further orders. However, the credits, if any, into the account may be allowed.
  5. You are hereby directed to provide the following immediately to the undersigned/our representative on service of this Notice:
    - a) Details of all the Accounts/folios held by the defaulter with you,
    - b) Copy of the Account Statement/s; and
    - c) Confirmation of Attachment of the said accounts/folios
  6. If the defaulter is not having any type of account/folios with you/not having any balance in the account/folios of the defaulter, the same shall be also informed on the email: [recoveryero@sebi.gov.in](mailto:recoveryero@sebi.gov.in)
  7. This Notice of attachment is issued in exercise of powers conferred under Section 28A(1), 11(2)(ia) of SEBI Act, 1992 r/w Section 226 and the Second Schedule of the Income Tax Act, 1961.

Given under my hand and seal at Kolkata this 10<sup>th</sup> day of April, 2026.

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Mitrajeet Dey,  
RECOVERY OFFICER

मित्रजीत दे / Mitrajeet Dey  
वसुली अधिकारी एवं उप महाप्रबंधक  
Recovery Officer & Dy. General Manager  
भारतीय प्रतिभूति और विनिमय बोर्ड  
Securities and Exchange Board of India  
कोलकाता / Kolkata

Copy to:

**Pramod Kumar Jain**

**Address:** 106, Girish Ghosh Road, Ward No. 18, Bally, Howrah, West Bengal - 711202

**With a direction not to deal with the securities/ instruments held/ to be held in the aforesaid accounts.**